BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P(IB)/15(AHM)2021

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2021

Name of the Company: Windlass Engineers & Services Pvt Ltd
V/s
Anupam Industries Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Mandeep Saluja appeared Operational Creditor.

The Operational Creditor has filed the application under Section 9 of the Insolvency & Bankruptcy Code.

We hereby direct Operational Creditor to serve Notice to the Corporate Debtor by speed post as well as E-mail. The Affidavit of proof of service to be filed within two weeks.

The matter stands adjourned to 24.03.2021 for further consideration.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 8th day of February, 2021

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